

THE HIGH COURT OF MADHYA PRADESH, BENCH AT INDORE**M. C. C. No.425 of 2017*****(Decd. Radheshyam Bairagi through LRs vs. Sardarmal & another)*****Indore, dated :16.11.2018**

Parties through their counsel.

I.A. No.5965/2017 taken up.

Delay of 18 days in filing the present restoration application stands condoned.

The writ petition was dismissed on account of non-compliance of order dated 12.05.2017.

Learned counsel for the applicant has stated before this Court that it was the fault of the learned Advocate and the Advocate himself has filed his affidavit alongwith the restoration application.

This Court after hearing the learned counsel and after taking into account the affidavit on record, is of the opinion that the miscellaneous civil case deserves to be allowed and is accordingly, allowed. W. P. No.3578/2016 is restored to its original number.

The same be listed before this Court on **20.12.2018**.

A copy of this order be kept in the file of W. P. No.3578/2016.

(S. C. Sharma)
Judge

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